

(OPEN COURT)

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD

HON'BLE M.R.A.K. GAUR, MEMBER (J).
HON'BLE MR. S.N. Shukla, MEMBER (A).

Original Application Number. 384 OF 2002.

ALLAHABAD this the 06th day of August, 2009.

Suresh Chandra Saxena, S/o Late Sri Jwala Prasad, R/o H. No. 164, Surkha, Bareilly (U.P.)
retired on 31.07.2001 as a Shorter Postman, in Head Post Office, Bareilly (U.P.).

.....Applicant.

VERSUS

1. Union of India through the Secretary for Communication, Ministry of Communication, Department of Posts, Govt. of India, Dak Bhawan, New Delhi-110011.
2. The Chef Post Master General, Department of Post Office, Lucknow, U.P.
3. The Post Master General, Post Master General, Bareilly Region, Civil Lines, Bareilly.
4. The Senior Superintendent, Post Office, Head Post Office, Bareilly (U.P.).
5. The Senior Post Master, Head Post Office, Bareill (U.P.)
6. The Director, Postal Services, Bareilly Region, Post Master General Office, Civil Lines, Bareilly (U.P.).

.....Respondents

Advocate for the applicant: Sri R.C. Pathak
Advocate for the Respondents : Sri S.C. Mishra
Sri Satya Prakash

ORDER

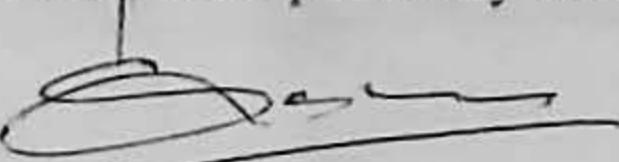
(Delivered by Hon'ble Mr. A.K. Gaur, J.M)

Learned counsel for the applicant invited our attention to para 4.13 of the Original Application and submitted that for redressal of his grievance, the applicant has already preferred representations dated 10.01.2002, 21.01.2002, 10.02.2002 and 20.03.2003, which are still pending with the competent authority. Learned counsel for the applicant very fairly made an innocuous prayer that the grievance of the applicant might be redressed in case a

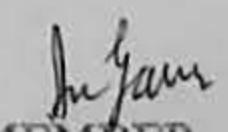
direction is given to the competent authority to consider and decide the pending representation/s by a reasoned and speaking order within specified period.

2. Learned counsel for the respondents has no objection if such direction is given.
3. Having heard learned counsel for both sides, we hereby direct the applicant to file a certified copy of this order alongwith additional representation, if so advised, and copy of Original Application with all annexure before the competent authority, who shall consider and decide the same taking into account all the points raised by the applicant in his earlier representation/s (referred to above) and in additional representation as well as meeting all the contentions raised in the instant O.A by a reasoned and speaking order within a period of three months on receipt of certified copy of the order, as contemplated above and communicate the decision to the applicant.
4. With the aforesaid directions, the O.A is disposed of finally with no order as to costs.

Be noted that we have not passed any order on merits of the case.



MEMBER- A.



MEMBER- J.

/Anand/